

State Of Kerala Vs Sreekanth

Court: High Court Of Kerala

Date of Decision: Jan. 14, 2025

Acts Referred: Code of Criminal Procedure, 1973 – Section 232, 235(1), 311, 313(1)(b), 378(1)

Indian Penal Code, 1860 – Section 376, 376, 452, 506II, 511

Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 – Section 3(1)(xii), 3(2)(v)

Hon'ble Judges: C.S.Sudha, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

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